

SUPREME COURT OF INDIA
RECORD OF PROCEEDINGS

I.A.No.4 in
Petition(s) for Special Leave to Appeal (Civil) No(s).26025/2005

(From the judgement and order dated 07/12/2004 in CMWP No. 14076/2003 of
The HIGH COURT OF JUDICATURE AT ALLAHABAD)

BHARAT SANCHAR NIGAM LTD. & ANR. Petitioner(s)

VERSUS

GHANSHYAM SINGH ARYA & ORS. Respondent(s)

(appln. for intervention)
(with office report dated 01.11.2007)

Date: 22/11/2007 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE H.K. SEMA
(IN CHAMBER)

For Petitioner(s)
Mr Pavan Kumar,Adv.

For Respondent(s)
Mr. Shiv Sagar Tiwari,Adv.

for intervenor Mrs Rani Chhabra ,Adv(NP)

UPON hearing counsel the Court made the following
ORDER

Even on second call none appears to press this
application. I.A.No.4 is dismissed for non-prosecution.

(PAWAN KUMAR)
COURT MASTER

(USHA SHARMA)
COURT MASTER